

TAMIL NADU NATIONAL LAW UNIVERSITY TIRUCHIRAPPALLI



NATIONAL CONFERENCE ON

LAW AND POLICY ON INVESTMENTS IN INDIA: ISSUES AND CHALLENGES (One-day - Hybrid Mode)

Organised by the

CENTRE FOR INVESTMENT LAWS



**REGISTRATION OPENS
FRIDAY, 23 AUGUST 2024**

**SEND ABSTRACTS BY
WEDNESDAY, 04 SEPTEMBER 2024**



**THE CONFERENCE DAY
SATURDAY, 05 OCTOBER 2024**



TNNLU, TIRUCHIRAPPALLI

**LOCATE
TNNLU**





ABOUT TNNLU

The Tamil Nadu National Law University, established by the Government of Tamil Nadu through Act No. 9 of 2012, offers globally competitive legal education on its 25-acre campus in Tiruchirappalli, Tamil Nadu.

Recognized by the UGC and BCI, TNNLU is a member of the Association of Indian Universities and the Shastri Indo-Canadian Institute. It offers various UG, PG, and research programmes in law with a strong academic environment featuring expert faculty, active student participation in co-curricular and extracurricular activities, and a robust alumni network.

TNNLU has 14 research centres in diverse fields of law and actively engages in teaching, training, publication and research.



ABOUT CIL

The Centre for Investment Laws ('CIL') was established by the Tamil Nadu National Law University (TNNLU) in 2021. It aims to address the rising demand for expertise in investment laws within India, particularly in Tamil Nadu.

Funded by a seed money of ₹10 lakh grant from the Tamil Nadu Government, the CIL fosters research on legal issues related to FDIs, SEZs, strategic thinking in investment laws, and organising various academic events like conferences. The Centre further aspires to assist policymakers in developing a legal innovation ecosystem, facilitating investments by supporting interdisciplinary research.

One of the Visions of the CIL is to become a regional research hub and thought leader for research on investment-related laws in India.

CONCEPT NOTE

Over the past few years, India's investment landscape has seen remarkable transformation, largely influenced by economic reforms, policy adjustments aimed at ease of doing business, and the progressive integration of the global economy. The evolving legal frameworks governing domestic and foreign investments are crucial in shaping the country's economic trajectory. To become a prominent global investment hub, India must comprehensively evaluate its existing investment laws, assess the obstacles encountered during their implementation, and explore potential legal and policy reforms.

The aim of the Conference is to analyse India's global investment position, with a specific emphasis on balancing, attracting foreign investment and protecting national interests. The key focus of this conference is to examine the various state policies across India, particularly highlighting best practices that stimulate economic growth and attract investments. By promoting interdisciplinary discourse, the Conference aims to contribute to developing investment law and policy in India, ensuring its alignment with the nation's enduring economic objectives and international commitments.

This One-Day Hybrid National Conference brings together academics, legal practitioners, policymakers, industry experts, and students to explore India's current state of investment laws. The primary goal is to examine the legal and regulatory frameworks governing investments, address implementation challenges, and propose innovative solutions to foster an environment conducive to domestic and foreign investments. Key topics for the Conference include investment policies, dispute resolution mechanisms, regulatory challenges, and the impact of recent legal developments on the investment landscape.

A TIMELINE OF KEY DATES

Thursday, 22 August 2024
Conference Notification

Friday, 23 August 2024
Opening of Registration

Wednesday, 04 September 2024
Submission of Abstracts

Monday, 09 September 2024
Selection of Abstracts

Tuesday, 24 September 2024
Submission of Full Papers

Saturday, 28 September 2024
**Intimation of Full
Paper Acceptance**

Monday, 30 September 2024
**Last Date for the Payment
of Registration Fees**

Saturday, 05 October 2024
The Conference Day

THEMES

THE FOLLOWING THEMES ARE ILLUSTRATIVE AND NOT EXHAUSTIVE. PARTICIPANTS ARE ENCOURAGED TO SUBMIT FULL PAPERS ON ANY TOPIC RELEVANT TO THE CONFERENCE THEMES

THEME ONE

Legal and Regulatory Frameworks

- The Legal Framework Governing Investments in India
- The Role of FEMA in Regulating Foreign Investments
- India's Approach to Investments under International Agreements: Recent Trends and Emerging Orientations
- Indian Model BIT: Challenges and Opportunities
- Policy Reforms and Recommendations for Enhancing the Investment Climate in India

THEME TWO

Navigating the FDI Inflows in India's Competitive Federalism: Analysing the Role of the Union and State Governments

- Trends and Patterns in Foreign Direct Investment (FDI) in India
- Regional Competition among the Indian States for FDI
- Best Practices of Central and State Governments in Enhancing Investment Attractiveness in India
- Analysis of Effective State-Level Policies for Promoting Foreign Investment: Models from Indian States
- Analysing the disparity in FDI distribution across the Indian States

THE RULES OF FORMATTING

ABSTRACT SUBMISSION

- **WORD LIMIT:** 250 - 300 WORDS
- FIVE KEYWORDS

FULL PAPER SUBMISSION

- **WORD LIMIT:** 4500-6000 WORDS
(*INCLUSIVE OF AN ABSTRACT,
KEYWORDS, AND FOOTNOTES*)
- **CITATION:** BLUEBOOK 21ST EDN.

FONT REQUIREMENT

- **TITLE:** 16 PTS
CENTRE ALIGNED
- **SUBHEADING:** 14 PTS
LEFT ALIGNED
- **BODY TEXT:** GARAMOND
SIZE: 12 PTS
- **FOOTNOTES:** GARAMOND
SIZE: 10 PTS
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- **PAPER SIZE:** A4, PORTRAIT
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THEMES

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THEME THREE

Investment Challenges and Dispute Resolution

- Regulatory Hurdles & Compliance Issues Faced by Investors in India
- Sectoral FDI Regulations in India: Challenges and Opportunities for Business
- Dispute Resolution Mechanisms in Investment Law: National and Global Practices
- Investment Disputes and their Impact on FDI Inflows into India
- Investor Obligations and Host State Rights: A New Paradigm
- Emerging Alternatives to Investor-State Dispute Settlement (ISDS)
- Indian Judiciary on Investor Rights, Sovereignty, and Public Interest

THEME FOUR

Global Context and Emerging Trends

- The Role of IIAs in Shaping Global Investment Landscape and Protection Standards
- The Role of International Organizations in Shaping Investment Laws: ICSID, UNCITRAL, WTO and UNCTAD
- Investment Laws in the Global South: Challenges and Opportunities
- The Role of IIAs in Addressing Trade, Intellectual Property, Climate Change, Human Rights, and Labour Rights

THE DETAILS FOR REGISTRATION

ONLINE FEE / IN-PERSON FEE

ACADEMICIANS ₹1,500 / ₹2,000	SCHOLARS ₹1,000 / ₹1,500
STUDENTS ₹500 / ₹1,000	PARTICIPANTS ₹300 / ₹500

THE REGISTRATION FEE (IN-PERSON) INCLUDES
A CONFERENCE KIT, FOOD AND REFRESHMENTS ON
THE EVENT DAY

[**CLICK TO REGISTER**](#)

THE DETAILS FOR PAYMENT

ACCOUNT NAME

TNNLU - CONFERENCE
SEMINAR AND WORKSHOP

ACCOUNT NUMBER

30030110042083

IFSC

UCBA0003003

BANK AND BRANCH

UCO BANK, TNNLS BRANCH

THEMES

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THEME FIVE

Intellectual Property and Investment Laws

- The Role of IP in Fostering Innovation and Attracting Investment
- Economic Impact of Intellectual Property on Investment Flows: A Critical Analysis
- IP Protection Standards in International Trade, Investment and IPR Agreements: TRIPs Plus Dimensions?
- IPR Disputes under the Investor-State Dispute Settlement (ISDS)

THEME SIX

The Transformative Role of Digital Investments in Modern Economies

- Regulatory Challenges in Investment Laws in the Era of Emerging Financial Technologies
- Regulating Data Privacy and Security in the Context of Digital Investments and Cross-Border Data Transfers
- Integrating Climate Risk into Investment Regulations: Promoting Green Investments through Regulatory Incentives
- Sustainable Development Goals (SDGs) and Investment Laws: Aligning Policies to Promote Socio-Economic Progress

SUBMISSION DETAILS

1. **SUBMISSION - ONLY IN .docx FORMAT**
2. **MAXIMUM OF TWO AUTHORS ALLOWED**
3. **THE FULL PAPER IS TO BE UPLOADED TO THE GOOGLE FORM** CIRCULATED VIA EMAIL AFTER THE SELECTION OF THE ABSTRACT IS COMMUNICATED FROM "CIL@TNNLU.AC.IN"
4. THE ABSTRACT AND FULL PAPER SUBMISSIONS **SHOULD NOT CONTAIN ANY DETAILS OF THE AUTHOR(S)**

[CLICK TO SUBMIT YOUR ABSTRACT](#)

PUBLICATION OPPORTUNITY

The best papers with a similarity index of less than 10% after review on Turnitin will be published in an ISBN-indexed book after the Conference, at the discretion of the Conference Organizers.

ACCOMODATION (CHARGES EXTRA)

FIRST-COME-FIRST-SERVE BASIS | TO BE PAID AT VENUE

**ONE AIR CONDITIONED
ROOM PER PAX**

₹1,000 FOR ONE DAY

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PATRON



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Dean, UG Academics & Faculty Coordinator,
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